

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.
OA 897/99

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New Delhi this the 28th day of September, 1999

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Shri S.P. Biswas, Member (A)

Shri Bal Krishna,
S/O Shri Rattan Lal,
R/O H.No.201, Mohalla Dabriya
Pilkhuwa, Distt. Ghaziabad (UP)

..Applicant

(Applicant present in person)

Versus

1. Union of India- through:

Secretary,
Ministry of Civil Aviation,
Rajiv Gandhi Bhawan,
Safdarjung Airport, New Delhi.

2. Accounts Officer (Administrative),
Principal Accounts Office,
Ministry of Civil Aviation and Tourism,
Room No. 528, Sardar Patel Bhawan,
Parliament Street, New Delhi.

3. The Controller General of Accounts,
Ministry of Finance, Deptt. of
Expenditure, 7th Floor, Lok Nayak
Bhawan, Khan Market, N/Delhi-3

..Respondents

(By Advocate Sh.P.H. Ramchandani)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri P.H. Ramchandani, learned senior counsel has submitted a letter from the respondents addressed to him on 23.9.99 (copy placed on record). In this letter the respondents have stated that note below Regulation 5 of the Regulations for the JAO (C) Examination is under consideration of the Government for amendment. They have further stated as follows:

" Pending such consideration, it has therefore been decided to allow Shri Bal Kishan to appear Part II of the Examination provisionally. You may inform the Hon'ble Tribunal accordingly with a further prayer that OA 897/99 may be dismissed as infructuous."

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2. Noting the above, and the prayer in clause 8 of the OA,
we find that nothing further survives in this O.A. OA is
accordingly disposed of as having become infructuous. No costs.

S. P. Biswas
(S.P. Biswas)
Member (A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

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